

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 13**  
**IA 1507/2024**

**In**  
**C.P. (IB)/787(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES:    MANAN APPARELS LIMITED  
Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**IA 1507/2024**

1. Ms. Shraddha Dube Patil, Ld. Counsel for the Applicant present.
2. This is an Application filed by State Bank of India u/s 60(5) of the Code r/w Rule 11 of NCLT Rules, 2016 seeking replacement of Interim Resolution Professional and consequently to confirm the appointment of Mr. Kamal Kumar Jain, having IBBI Registration No. IBBI/IPA-001/IP-P00092/2017- 18/10192, as the Resolution Professional of the Corporate Debtor.
3. Ld. Counsel for the Applicant submits that the sole CoC member i.e. State Bank of India with 100% vote resolved to appoint Mr. Kamal Kumar Jain, to act as Resolution Professional of the Corporate Debtor in place of Ms. Rekha Kantilal Shah, interim resolution professional.
4. The I.A. 1507/2024 is allowed and disposed of. Needless to say, Ms. Rekha Kantilal Shah, is directed to handover the records/documents to the incumbent RP within two days from the date of communication of this

order, if not already done. Further, the Applicant is directed to clear the due of the outgoing RP.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**